

ITEM NO.43

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1527/2015

(Arising out of impugned final judgment and order dated 02/08/2014 in SA No. 490/1988 passed by the High Court Of Judicature at Allahabad)

SANT RAM AND ORS.

Petitioner(s)

VERSUS

BADRI

Respondent(s)

(with interim relief)

Date : 22/01/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Gaurab K. Banerji, Sr. Adv.
Mr. Jayant Mohan, Adv.
Ms. Meenakshi hatterjee, Adv.
Mr. Vyom Shah, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in six weeks.

Status quo existing as on today shall be maintained till next date of hearing.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master